

Jharkhand and utilisation of its transmission and distribution system for conveying such power would come within the purview of the Commission under Section 79(1) of the Act. The respondent has desired to place before the Commission certain facts which it considers relevant for decision on the issues concerning generation, distribution, sale and supply of electricity by the respondent through an appropriate substantive petition before taking up the matters relating to determination of tariff.

3. The respondent is allowed to file the petition as requested in its letter dated 19.10.2004. Let the petition be filed by 15.12.2004.

4. List the petition on 23.12.2004 for further directions.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 3rd November, 2004